

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.137/2019

New Delhi, this the 11th January of 2019

Hon'ble Mr. Pradeep Kumar, Member (A)

Sh. Jagdamba (Aged about 49 yrs.)
S/o Late Sh. K.N.Singh, Peon (C)
R/o Flat No. 128-A Baber Lane
Railway Colony, New Delhi.Applicant

(Present: Mr. T.D. Yadav)

Versus

1. Union of India Through
General Manager,
Northern Railway HQ
Baroda House, New Delhi-110001.
2. The Divisional Railway Manager,
Estate Entry Road, New Delhi.
3. Chief Mechanical Engineer
Baroda House, New Delhi.
4. The Dy. General Manager,
Northern Railway, HQ
Baroda House, New Delhi. .. Respondents

(Present: Mr.Krishna Kant Sharma)

ORDER (ORAL)

The applicant is a Group D employee with the respondent- Railways.

Vide order dated 31.05.2016, certain mutual exchange of two Type-1 quarter was allowed. As per this order, the applicant, Shri Jagdamba Singh, who was already allotted a Type-1 Railway Quarter No. 152/6 at Minto Bridge was allowed mutual exchange with another Type-1 Quarter No. 128-A at Railway Colony, Babar Lane.

2. The applicant pleads that he is entitled for allotment of a Type-2 quarter and thus for 128-A plus 128-B, combined as a whole.

3. The respondents vide letter dated 27.04.2018 issued on 4.5.2018, have advised the applicant that quarter no.128, at Railway Colony, Babar Lane was a Type -II quarter and being a bigger quarter it was bifurcated into two Type I quarters under nos. 128-A & 128-B earlier and out of this, one type I quarter has already been allotted to another staff on 16.3.2018. The request of applicant for allotment of a Type-2 quarter is registered at wait list no. 278 Dt.14.10.2014 and wait list upto no. 228 Dt.28.5.2012 is already cleared. Applicant's request for Type-2 quarter will be considered on maturity of wait list. Accordingly, applicant's request for allotment of whole quarter no.128 as a whole (that is 128-A plus 128-B combined) cannot be accepted. Certain other averments have also been made by the applicant.

4. Matter has been heard at some length. It is noted that number of available quarters are lesser vis-a-vis number of eligible staff and accordingly system of waiting list is followed. Prima facie, the application is not maintainable. The OA is devoid of merits and the same is dismissed. No order as to costs.

**(Pradeep Kumar)
Member (A)**

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